

MANIPUR GAZETTE

**EXTRAORDINARY
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**GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT**

NOTIFICATION

Imphal, the 13th August, 2026

No. LA-1/10/2021-REV-REVENUE: In exercise of the powers conferred by section 19(7) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends a period of 6 (six) months w.e.f. 17/07/2026 to 17/01/2027 beyond the specified period of 12 (twelve) months for declaration under section 19(1) from the date of publication of preliminary notification under section 11(1) of the said Act in respect of the acquisition of land for Construction of New B.G. Railway line from Jiribam to Tupul (Connection between Adit-1 & Adit-2 and with T-10 of Tunnel No. 10 at Railway Chainage between 40580m-43480m) at Okoklong village, Nungba Sub Division, Noney District.

Further, extension is necessitated due to non-deposition of the compensation amount, full or part by the requiring body (Northeastern Frontier Railway).

TH KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.